

(1)

O.A./609/88

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

29/9/1988

Heard Mr.K.K.Shah and Mr.J.D.Ajmera learned advocates for the applicant and the respondents. Pending admission, issue notices on the respondents to reply on interim relief returnable on 4th October, 1988 and on merits within 45 days from the ~~dates~~ of this order. The case be posted on 4th October 1988 for admission and hearing on interim relief. Direct service allowed to Respondent No.2 at the request of learned advocate for the petitioner.


(P.H. Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt

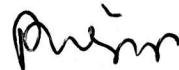
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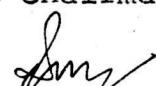
O.A./609/88

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

4/10/1988

Heard Mr.K.K.Shah and Mr.J.D.Ajmera learned advocates for the applicant and the respondents. Learned advocate for the respondent on instruction states that until a regular appointee is appointed the petitioner will be continued on a purely temporary basis by way of stopgap arrangement and on this statement, learned advocate for the petitioner withdraws the petition. Allowed. With this order, the case is disposed of as withdrawn. No order as to costs.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt